

1	2
March, 1984	10.13
April, 1984	19.80
May, 1984	28.27
June, 1984	21.77
July, 1984	14.48
August, 1984	16.42
September, 1984	14.36
October, 1984	13.46
November, 1984	5.05
December, 1984	3.22
Total	150.97
January, 1985	2.33
February, 1985	8.05
March, 1985	20.82
April, 1985	29.95*

*Upto 29th April, 1985.

[*Translation*]

Categorisation of Quarters in Aram Bagh

5241. SHRI SATYANARAYAN PAWAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) Whether the covered area of type (A), (B) and (C) Government quarters in DIZ area, Mandir Marg, Aram Bagh is the same;

(b) if so, the reasons therefor;

(c) whether Government have constructed an additional kitchen in type (A) quarters and categorised them as type (B) quarters and also type (B) quarters with three rooms have been categorised as type (c) quarters; and

(d) if so, the reasons therefor ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) and (b). No, Sir. The standard plinth areas are allowed to be exceeded upto two per cent when found necessary in architectural consideration. This is to allow some flexibility in architectural planning.

(c) No, Sir.

(d) Does not arise.

[*English*]

Laying of Water Line Works in Manak Vihar Colony Delhi

5242. SHRI D.K. NAIKAR : Will the Minister of WORKS AND HOUSING

be pleased to refer to the reply given to Unstarred Question No. 4769 on 21 December, 1981 regarding laying of water line works in Manak Vihar Colony, Delhi and state :

(a) whether Delhi Water Supply and Sewage Disposal Undertaking has since raised the development charges for water for Manak Vihar Colony from Rs. 6.50 per square meter to Rs. 8.40 per square meter;

(b) if so, the reasons thereof especially when the actual cost of execution of work at Rs. 56,700,37 is for less than the estimated cost at Rs. 82,603,66; and

(c) whether it is the policy of Delhi water Supply and Sewage Disposal Undertaking to utilise such excess amounts recovered for meeting its other expenses ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR):

(a) No, Sir. The development charges were worked out at the rate of Rs. 8.40 per square metre on the basis of estimated cost.

(b) and (c). As per the policy, the development charges are worked on the estimated cost and the agreements are signed on this cost. Therefore, the question of refunding any saving does not arise. Similarly, excess costs are also not recovered.

A rebate of 10 per cent (20 per cent in cases where residents deposit full payment in advance) is being given on the estimated cost and therefore, the question of utilising excess for any other expenses does not arise.

Allotment of Flats under HUDCO Schemes, 1979

5243. SHRI MANVENDRA SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of draws held by the D.D.A. date-wise, till 31 March, 1985

for allotment of MIG, LIG and Janta type flats under the 1979 HUDCO pattern and the number of flats, category; wise, included in each draw;

(b) whether the persons declared eligible in these draws have been allotted flats and if not, the number of flats in respect of which physical possession has not been given so far along with reasons therefor and the time by which the process will be completed; and

(c) the time by which the DDA will hold draws for the remaining flats and the number of flats of each category proposed to be included in those draws and details in this regard ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Allotment of Accommodation to Central Government Employees Consumer Cooperative Society, New Delhi

5244. SHRI KAMLA PRASAD SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether he is aware that in pursuance of a Cabinet decision taken in 1963, it is obligatory to provide accommodation on nominal rent to the Central Government Employees Consumer Cooperative Society Ltd., New Delhi for various purposes including opening of branch stores to provide items of daily use to the Central Government employees;

(b) whether during the last two years, in spite of various requests from the Society as well as the Department of Personnel and Administrative Reforms, his Ministry has declined to give any accommodation to the Society due to which its expansion programme has come to a halt; and

(c) if so, what steps are being taken to comply with the above Cabinet